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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 802/2018

PR. COMMISSIONER OF INCOME TAX-6, NEW DELHI

..... Appellant

Through: Mr. Sanjay Kumar, Standing Counsel

versus

NANI RESORTS & FLORICULTURE PVT. LTD..... Respondent
Through

WITH

+ ITA 433/2018

COMMISSIONER OP INCOME TAC (INTERNATIONAL
TAXATION)-1

..... Appellant

Through: Mr. Sanjay Kumar, Standing Counsel

versus

BLACK DUCK SOFTWARE INC. Respondent
Through

WITH

+ ITA 777/2017

PRINCIPAL COMMISSIONER OF INCOME TAX-5

..... Appellant

Through: Mr. Sanjay Kumar, Standing Counsel

versus

M/S JAWA PLASTICS (P) LTD. Respondent



Through

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

%

31.07.2018

CM No.30396/2018 in ITA No.802/2018

Allowed, subject to all just exceptions.

The application is disposed of.

**ITA Nos.802/2018, 433/2018 & 777/2017 & CM No.14347/2018 in
ITA No.433/2018**

Learned counsel for the appellant/revenue states that the tax effect in the present appeals in each case is below Rs.50,00,000/-, and in terms of circular No.3/2018, dated 11.7.2018, he would not press the appeals and questions of law raised may be left open.

Recording the said statement, the appeals are disposed of, without answering any substantial questions of law, which are left open. In these circumstances, we are not issuing notice in the application, CM No.14347/2018, for condonation of delay.


SANJIV KHANNA, J


CHANDER SHEKHAR, J

JULY 31, 2018

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